

Central Administrative Tribunal,  
Principal Bench

O.A. No.2407/2002  
M.A. No.2018/2002

(2)

New Delhi this the 16th day of Sept., 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. M. P. Singh, Member (A)

1. Smt. Manorama Sharma  
Working as Head Clerk,  
Northern Railway, Personnel Branch,  
Head Quarter Office, Baroda House,  
New Delhi.
2. Shri V.K. Batra  
Working as Head Clerk,  
Northern Railway, Personnel Branch,  
Head Quarter Office,  
Baroda House, New Delhi.
3. Smt. Dashina Sharma  
Working as Head Clerk,  
Northern Railway, Personnel Branch,  
Head Quarter Office,  
Baroda House, New Delhi.
4. Smt. Madhu Sharma  
Working as Head Clerk,  
Northern Railway, Personnel Branch,  
Head Quarter Office,  
Baroda House, New Delhi.

- Applicants

(By Advocate : Shri K.K. Patel)

Versus

Union of India through

1. The General Manager  
Northern Railway  
Baroda House,  
New Delhi.

2. Chief Vigilance Officer  
Northern Railway,  
Baroda House, New Delhi.

3. The Chief Personnel Officer,  
Northern Railway,  
Baroda House, New Delhi.

..... Respondents

ORDER (ORAL)

Mr. Justice V.S. Aggarwal, Chairman:

MA No.2018/2002

MA 2018/2002 is allowed subject to just exceptions. Joint application is permitted.

18 Ag

(3)

OA No.2407/2002

The grievance of the applicants is that by deriving certain benefit, that too incorrectly, the juniors are being promoted and they are stealing a march over applicants. In this regard, the applicants had submitted a representation dated 12.9.2002 which is still pending consideration before the authority. Since the matter is under consideration of the authority, it is directed that Respondent NO.1 would consider the representation of the applicant and pass an appropriate order in accordance with law preferably within a period of four months from the date of receipt of the certified copy of this order. It would be highly appreciated, if the speaking order in this regard is passed. Applicant ~~is directed~~ <sup>may</sup> to submit a supplementary representation. In case supplementary representation is filed, Respondent No.1 shall decide the same within a period of four months from the date of receipt of the same.

The present OA is disposed of.

  
( M.P. Singh )  
Member(A)

  
( V.S. Aggarwal )  
Chairman

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